9,325 vehicles which were declared for disposal during the last seven years out of which 9,150 have been disposed of and 175 are still lying.

SHRI T. R. DEOGIRIKAR: But I wanted to know the period during which they have been lying there.

SHRI SATISH CHANDRA: I said •during these seven years, they disposed of 9,150 and 175 is the balance.

SHRI B. RATH: When was the last Jot disposed of?

SHRI SATISH CHANDRA: I do not Temember the date.

SHRI B. RATH: Approximately? Which year?

(No answer,)

SHRI T. R. DEOGIRIKAR: What approximately is the maintenance charge for this lot?

SHRI SATISH CHANDRA: Sir, I may be allowed to explain the procedure here because probably the hon. Member is labouring under some misapprehension. These /ehiules are declared to the Director-General of Disposals by our Ministry and they actually dispose of them. If the hon. Member is interested in the details he will perhaps put a separata question to the Minister for Works, Housing and Supply.

SHRI B. M. GUPTE: Is the Government aware of the fact that the condition of these vehicles is fast deteii-•orating due to sun and rain⁷

SHRI SATISH CHANDRA: All the vehicles are, more or less, in a bad condition. It is not economical to repair them. Some parts may be salvaged and used. Some vehicles as such may also be used. On the whole they are rejected on account of very bad •condition.

SHRIMATI VIOLET ALVA: Are they sold as vehicles or as junk?

SHRI SATISH CHANDRA. They are declared by us to the Director-General of Disposals and he disposes of them in the best manner possible.

DR. RAGHUBIR SINH: What type of vehicles are they?

SHRI SATISH CHANDRA: They are old passenger and load carriers of the war days.

DR. RAGHUBIR SINH: Of how many hundredweights?

SHRI SATISH CHANDRA: They vary from a few cwt. to 10 tons

SHRI H. P. SAKSENA: Can the hon. Minister give us an idea of the total amount of money realised by the disposal of these vehicles and the money spent by the Department for carrying on the Department?

SHRI SATISH CHANDRA: There is no separate department for the purpose. These are stored in our permanent Central Ordnance Depots which are located at various places in the country. These vehicles are lying there in the open maidans and are being disposed of. As I snd, out of the whole lot of 9325, this small number still remains to be disposed of.

REHABILITATION FACILITIES TO THE DIS-PLACED PERSONS IN THE ARMED FORCES

- 360. SHRI B. V. KAKKILAYA: Will the Minister for DEFENCE be pleased to state:
- (a) what rehabilitation benefits have been extended to displaced persons serving in the Armed Forces; and
- (b) whether it is a fact that the availability of these benefits has been made conditional on the possession of property or savings?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) The following rehabilitation benefits have been extended to serving person-

nel of the armed forces displaced from West Pakistan.'—

- (i) 6,75,000 acres of evacuee land have been allotted to nearly 60,000 Services and ex-Service personnel and their families.
- (ii) 47 Fauji villages were formed in East Punjab and PEPSU where 2,117 men have been settled and allotted 25,000 acres of evacuee land. Loans have been given to the allottees from the Services Post-War Reconstruction Fund, Punjab and PEPSU for carrying on cultivation.
- (.iii) 300 houses and 77 house-sites have been allotted to Services personnel and their families in the new townships of East Punjab and Delhi.
- (iv) Defence Services Colony has been formed in Kilokri, New Delhi where 1,631 plots have been allotted to displaced officers, Junior Commissioned Officers and Other Ranks
- (v) Evacuee houses in urban and rural areas of East Punjab and PEPSU have been allotted to several families of Services personnel.
- (vi) Service personnel have been given all concessions and benefits, such as loans, extended to civilian displaced personnel.
- (vii) A sum of Rs. 21,420 has been distributed from the Armed Forces Benevolent Fund to deserving and needy cases of displaced Services personnel and their families.
- (viii) Two land colonies have been started one in Manunagar, District Rampur (U.P.) and another in District Karnal, East Punjab where a total number of 600 landless ex-Servicemen have been allotted 6,000 acres of land for culti-

- vation. Settlers have been provided with a grant of Rs. 500 per head from the Central Government.
- (b) In the case of allotment of evacuee land, the condition was prescribed that the allottees should have possessed land in West Pakistan.
- SHRI B. V. KAKKILAYA: Hew many persons are yet to receive this, benefit?
- SARDAR S. S. MAJITHIA: I have-not got those figures as the question was only of the benefits that were being given to these displaced ex-Service personnel.
- SHRI B. V. KAKKILAYA: In respect of other benefits, are any conditions imposed in giving these benefits or are they available to all the personnel?
- SARDAR S. S- MAJITHIA: Without any conditions.
- MR. CHAIRMAN: What he means: is this: In allotment of evacuee land you have laid down that they must have possessed land in West Pakistan. Are any such conditions imposed with regard to the other benefits?
- SHRI A. P. JAIN: Sir, may I explain? So far as allotment in Punjab and PEPSU is concerned, it is-necessary that a person must have possessed land in West Pakistan. So far as allotments outside Punjab and PEPSU are concerned that is not a necessary condition. As regards other benefits, no such condition applies.

SPECIAL ALLOWANCES TO MATRICULATES IN THE ARMED FORCES

- *361. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to-state:
- (a) whether matriculates entering | the Armed Services as Other Ranks